

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA Nos.259/2018 & 351/2018  
IN  
CP No. 56/Chd/Pb/2018**

**In the matter of:**

Pankaj Oswal

...Petitioner

Versus

Oswal Agro Mills Ltd. & Ors.

...Respondents

Present: Mr. Sudipo Sarkar and Mr. Sanjeev Puri, Senior Advocates,  
Mr. Rohit Khanna, Mr. Raghav Sabarwal, Mr. Devender Kumar  
and Mr. Saurabh Gautam, Advocates for the petitioner.  
Mr. Anand Chhibbar, Senior Advocate with Mr. Gaurav  
Mankotia, Advocate for respondent No.2.  
Ms. Munisha Gandhi, Senior Advocate with Mr. Vaibhav  
Sharma, Advocate for respondents No.1 & 16.  
Mr. Manish Jain, Ms. Divya Sharma and Mr. Alok Dhir,  
Advocates for respondents No.3 to 8.  
Mr. Atul V. Sood, Advocate for respondent No.15  
Mr. Shubham Jain and Ms. Suman Jain, Advocates for  
Respondent No.12  
Mr. K.P.S. Kohli, Advocate for respondent No.17.

As per office report, all the respondents have filed written statements. Learned counsel for the petitioner submits that rejoinder to the short reply earlier filed by respondents No.1 to 4 and 6 to 17 has been filed and the petitioner has also filed reply to the application filed by respondent No.5. The same be taken on record. The petitioner shall be at liberty to file rejoinder to the written statements filed by the respondents

List the matter for preliminary hearing on 10.09.2018 regarding the maintainability of the petition in view of the order dated 29.05.2018 passed by the Hon'ble NCLAT. The case be listed after the new cases in the list.

**CA No.351/2018.**

Notice of this application to the petitioner and learned counsel for the petitioner accepts the notice. Reply be filed by the next date.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member (Technical)

September 04, 2018  
arora